

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1326
TO BE ANSWERED ON 23.11.2016**

CONTRACT WORKERS

†1326. DR. VIRENDRA KUMAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a large number of workers including the contract workers are working in the railways;

(b) if so, the details thereof;

(c) whether these workers are provided facilities and wages as per prescribed rules;

(d) if so, the details in this regard and if not, the reasons therefor; and

(e) the mechanism introduced by the railways to ensure the provision of prescribed facilities and wages to the said workers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) & (b): Railways resort to contract labour only in respect of non-core activities in different departments. The number of contract workers engaged for any activity is decided by the contractor.

(c) to (e): Railways as Principal Employer ensures that the contract workers are provided facilities by the contractor as per the provisions of Labour Laws including Contract Labour (R&A) Act, 1970 and minimum wages as notified by the Central/State Governments under the Minimum Wages Act, 1948. Suitable instructions have been issued to the Zonal Railways that the cases of violation of the above laws, if any, should be dealt with in accordance with the extant provisions.
